

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 8/RP/2024 in Petition No. 238/GT/2020

Subject : Petition for review of order dated 13.11.2023 in Petition No. 238/GT/2020 for truing up of tariff of Rihand Super Thermal Power Station, Stage-III (1000 MW) for the period from 2014-19.

Date of Hearing : **4.4.2024**

Petitioner : NTPC Ltd.

Respondents : UPPCL & 10 Ors.

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri. A.S. Pandey, NTPC
Shri. P. Piyush, NTPC
Shri Mohit Mugdal, Advocate, BRPL & BYPL
Shri. Sachin Dubey, Advocate, BRPL & BYPL
Shri Mohit Jain, Advocate, BRPL & BYPL
Ms. Shweta Chaudhary, BSES
Ms. Jaya, BSES

Record of Proceedings

During the hearing on 'admission', the representative for the Review Petitioner submitted that it has sought review of the order dated 26.7.2023 on the limited aspect of error in consideration of GCV of coal for computation of Interest on Working Capital for the period 2014-19. He also submitted that the weighted average GCV for three months based on the net coal quantities as per Form-15 of the petition and the monthly GCVs, as submitted by the Review Petitioner, vide additional affidavit dated 30.6.2021, works out to 3609.30 kcal/kg, instead of 3668.76 kcal/kg considered by the Commission. Accordingly, the representative of the Review Petitioner submitted that the error apparent on the face of the order may be rectified.

2. The learned counsel for the Respondents, BRPL and BYPL sought time to file their reply in the matter.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and issue notice to the Respondents.



(b) The Petitioner shall submit the following additional information, after serving a copy to the Respondents, on or before **25.4.2024**:

i) The GCV of the domestic coal submitted by the Petitioner on as billed basis for the periods January 2014, February 2014 and March 2014 as 4724.91Kcal/Kg, 4732 Kcal/Kg and 4818.16 Kcal/Kg respectively. The Petitioner is directed to furnish the as received GCV for the said period duly audited and certified and reason of variation between as billed and as received GCV thereon.

(c) The Respondents are permitted to file their replies, on or before **15.5.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **3.6.2024**. Pleadings shall be completed by the parties by the due date mentioned.

4. The Review Petition shall be listed for hearing on **29.8.2024**.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

